

ADDENDUM CUM CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT, DETAILED PUBLIC STATEMENT AND DRAFT LETTER OF OFFER FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

KRISHNA CAPITAL AND SECURITIES LIMITED ("KRISHNACAP" / "TARGET COMPANY")

Corporate Identification Number (CIN): L67120GJ1994PLC023803

Registered Office: 403, Mauryansh Elanza, Shyamal Cross Road, B/h, Parekh Hospital, Satellite, Ahmedabad, Gujarat, 380015;

Tel No: +91-079-26768572; E-mail ID: ksbspl@yahoo.in; Website: http://www.kcsl.co.in

Open Offer for acquisition of up to 83,04,508 (Eighty-Three Lakhs Four Thousand Five Hundred Eight) fully paid up equity of face value of Rs 10 (Indian Rupees Ten) each of Krishna Capital and Securities Limited ("KRISHNACAP"), representing 25.04% Of The Emerging Voting Share Capital of the Target Company from the Public Shareholders of the Target Company by Ashu Bishnoi ("Acquirer 1") And Yagnik Tank ("Acquirer 2") (Acquirer 1 and Acquirer 2 collectively referred To as "Acquirers"), ("Open Offer" or "Offer").

THIS ADDENDUM CUM CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT, DETAILED PUBLIC STATEMENT AND DRAFT LETTER OF OFFER IS ISSUED BY GROW HOUSE WEALTH MANAGEMENT PRIVATE LIMITED, THE MANAGER TO THE OFFER, ON BEHALF OF ASHU BISHNOI ("ACQUIRER 1") AND YAGNIK TANK ("ACQUIRER 2") (ACQUIRER 1 AND ACQUIRER 2 COLLECTIVELY REFERRED TO AS "ACQUIRERS"), IN ACCORDANCE WITH THE PROVISIONS OF REGULATION 18 (7) OF SEBI (SAST) REGULATIONS ('PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND DRAFT LETTER OF OFFER').

This Corrigendum to the Public Announcement, Detailed Public Statement and Draft Letter of Offer is to be read in conjunction with the:

- Public Announcement dated Thursday, March 26, 2026 ('Public Announcement'),
- Detailed Public Statement dated Saturday, April 04, 2026, in connection with this Offer, published on behalf of the Acquirer on Monday, April 06, 2026, in Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (All India Edition), Mumbai Lakhshadweep (Marathi daily) (Mumbai Edition) ('Newspapers') ('Detailed Public Statement'),
- Draft Letter of Offer dated Monday, April 13, 2026 filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations ('Draft Letter of Offer')

This Corrigendum is being issued in all the newspaper in which the DPS was published.

Capitalised terms used but not defined in this Corrigendum shall have the meaning assigned to such terms in the PA, DPS, DLOF.

The Public Shareholders of Krishna Capital and Securities Limited ("Target Company") are requested to note the developments/amendments with respect to and in connection with PA, DPS and DLOF:

A. Offer Size

The Offer Size is being updated due to change in Open Offer size from 18,04,508 to 83,04,508.

1. Key Changes/Updates made in DLOF:

Public Shareholders are requested to note the following material updates to the PA, DPS, DLOF due to revision in Open offer Size in relation to the Open Offer:

i. In the Cover Page, below the Acquirers' and Target Company's details, the following paragraph should be read as follows:

"to acquire up to 83,04,508 (Eighty Three Lakh Four Thousand Five Hundred and Eight) fully paid Equity Shares of face value of ₹10/- each ("Offer Shares") representing 25.04% (Twenty Five Point Four Percent) of the Voting Share Capital of the Target Company on a fully diluted basis, as of the 10th (Tenth) working day from the closure of the Tendering Period of the Open Offer, for cash at a price of ₹20.00/- (Rupees Twenty Only) per Equity Share ("Offer Price")".

ii. Following Para in Risk Factor: Relating to the Offer has been updated in DLOF:

2(b) This is a mandatory Offer for acquisition of up to 83,04,508 Offer Shares representing 25.04%* of the Emerging Voting Share Capital of the Target Company, made by the Acquirers to the Public Shareholders of the Target Company. If the number of Equity Shares validly tendered by the Public Shareholders under this Offer is more than the Offer Size, then the Offer Shares validly tendered by the Public Shareholders will be accepted on a proportionate basis, subject to acquisition of a maximum of 83,04,508 Equity Shares, representing 25.04%* of the Emerging Voting Share Capital.

**As per Regulation 7 of the SEBI (SAST) Regulations, 2011, the Offer Size, for the Open Offer under Regulations 3(1) and 4 of the SEBI (SAST) Regulations, should be for at least 26% (Twenty Six Percent) of the Emerging Voting Share Capital of the Target Company. However as per Regulation 7(6) of the SEBI (SAST) Regulation, 2011, the Offer Size is restricted to 83,04,508 (Eighty-Three Lakh Four Thousand Five Hundred and Eight) Equity Shares, being the Equity Shares held by the Eligible Public Shareholders, representing 25.04% (Twenty-Five Point Four Percent) of the Emerging Voting Share Capital of the Target Company.*

iii. Following Definitions have been updated in DLOF:

Escrow Amount	The amount aggregating to ₹4,16,00,000.00/- maintained by the Acquirers with the Escrow Banker, in accordance with the Escrow Agreement.
Maximum Consideration	The total funding requirement for this Offer, assuming full acceptance of this Offer being ₹16,60,90,160/-, that will be offered to the Public Shareholders who validly tender their Equity Shares in the Offer.
Offer/Open Offer	Open Offer for acquisition of up to 83,04,508 (Eighty-Three Lakh Four Thousand Five Hundred and Eight) Equity Shares of the face value of ₹10/- each, representing 25.04% of the Emerging Voting Share Capital of the Target Company at a price of ₹20/- (Rupees Twenty only) per fully paid-up Equity Share payable in cash.
Offer Shares	83,04,508 (Eighteen Lakhs Four Thousand Five Hundred Eight) fully paid Equity Shares of the Face Value of ₹10/- each ("Offer Shares"), representing 25.04% (Twenty-Five Point Four Percent) of the Emerging Voting Share Capital of the Target Company.

iv. Following point has been changed in Details of the Proposed Offer in DLOF:

(3.2.3) The Acquirers hereby make this Offer to the existing shareholders (other than the parties to the SPA) to acquire up to 83,04,508 (Eighteen Lakhs Four Thousand Five Hundred Eight) Equity Shares of face value of ₹10/- (Rupees Ten Only) constituting 25.04% of the Emerging Voting Share capital of the Target Company on the 10th (Tenth) working day from the closure of the Tendering Period ("Offer Size") at a price of ₹20.00/- (Rupees Twenty Only) per Equity Share payable in cash, subject to the terms and conditions set out in the Public Announcement, the Detailed Public Statement, and the Letter of Offer, that will be sent to the shareholders of the Target Company.

(3.2.5) The Acquirers will accept all the Offer Shares of the Target Company, that are tendered in valid form in terms of this Offer up to a maximum of 83,04,508 Equity Shares, representing 25.04% of the Emerging Voting Share Capital of the Target Company.

(3.2.9) The Acquirers have deposited an amount of ₹4,16,00,000/- i.e., more than 25.00% of the total consideration payable in the Offer, assuming full acceptance in the Escrow Account pursuant of this Offer. The amount deposited in the escrow account is in compliance with the requirement of deposit of escrow amount as per Regulation 17 of SEBI (SAST) Regulation, 2011, i.e. more than 25% of the offer consideration payable to the Public under this open offer. The cash deposit has been confirmed by the Escrow Agent vide its letter dated April 04, 2026 for an amount of Rs 91,00,000/- and for additional deposit on account of revision in offer size amounting to Rs 3,25,00,000 has been confirmed vide letter dated May 14, 2026.

(3.2.16) As per Regulation 38 of the SEBI (LODR) Regulations read with Rule 19A of the Securities Contract (Regulation) Rules, 1957, as amended, the Target Company is required to maintain minimum public shareholding, as determined in accordance with the Securities Contract (Regulation) Rules, 1957, as amended, on a continuous basis for listing. Upon completion of the underlying Transaction and this Offer, if the public shareholding of the Target Company falls below the minimum level of public shareholding as required to be maintained by the Target Company as per the Securities Contract (Regulation) Page 18 of 66 Rules, 1957, as amended, and the SEBI (LODR) Regulations, the Acquirers undertakes to take necessary

steps to facilitate the compliance by the Target Company with the relevant provisions prescribed under the Securities Contract (Regulation) Rules, 1957, as amended, as per the requirements of Regulation 7 (4) of the SEBI (SAST) Regulations and/or the SEBI (LODR) Regulations, within the time period stated therein, i.e., to bring down the non-public shareholding to 75.00% within 12 months from the date of such fall in the public shareholding to below 25.00%, through permitted routes and/or any other such routes as may be approved by SEBI from time to time. Upon completion of this Offer, assuming full acceptances, the Acquirers will hold 3,31,58,400 Equity Shares, representing 100.00% of the Emerging Voting Share Capital of the Target Company.

Further, any failure to comply with the Minimum Public Shareholding (MPS) requirements may result in noncompliance with the provisions of the Securities Contracts (Regulation) Rules, 1957 and SEBI (LODR) Regulations, 2015.

v. Following point has been changed in Object of the Offer in DLOF:

(3.3.1) This Offer is a triggered mandatory open offer in compliance with the provisions of Regulations 3 (1), and 4 of the SEBI (SAST) Regulations pursuant to the execution of the Share Purchase Agreement and allotment of Equity Shares on preferential basis as per board meeting held on March 26, 2026. These Underlying Transactions will result in the Acquirers acquiring more than 25.00% of the Emerging Voting Share Capital of the Target Company. Pursuant to this completion of the Underlying Transaction and this Offer, the Acquirers will hold up to 100.00% of the Emerging Voting Share Capital of the Target Company.

(3.4) Shareholding and Acquisition Details:

Details	Acquirer 1	Acquirer 2	Total
Name of Acquirers	Mr. Ashu Bishnoi	Mr. Yagnik Tank	2
Address	F-801 Elysium Avenue Near Ginger Hotel Piplod Surat 395007, India	E-1/1001, Avadh Copper Stone, B/s Avadh Uthopia Club, Silent Zone, Airport Road, Surat 395007, India	Not Applicable
Name(s) of persons in control / promoters of Acquirers / PAC where Acquirers / PAC are companies	Not Applicable	Not Applicable	Not Applicable

vi. Following point has been changed in Background of the Target Company (Krishna Capital and Securities Limited in DLOF:

(5.19) Pre and Post Offer Shareholding Pattern of the Target Company is as follows:

Shareholder s' Category	Shareholding/voting rights prior to the acquisition and offer			Equity Shares and Voting Share Capital proposed to be acquired through Share Purchase Agreement		Equity Shares and Voting Share Capital proposed to be acquired through Preferential Issue of Equity Shares		Equity Shares/voting rights to be acquired in Offer (assuming full acceptances)		Shareholding /voting rights after acquisition as stipulated under the Transactions and this Offer (A+B+C+D)	
	No. of Equity Shares	% of Pre Issue Voting Share Capital	% of Emerging Voting Share Capital	No. of Equity Shares	% of Emerging Voting Share Capital	No. of Equity Shares	% of Emerging Voting Share Capital	No. of Equity Shares	% of Emerging Voting Share Capital	No. of Equity Shares	% of Emerging Voting Share Capital
1) Existing Promoter & Promoter Group											
a) Parties to the agreement											
M/s. Krishna Sharebroking Services Private Limited	70,500	2.23	0.21	-	0%	-	0%	-	0%	-	0%
M/s. Radius Global Private Limited	2,89,226	9.16	0.87	-	0%	-	0%	-	0%	-	0%
Ashokkumar B. Agrawal HUF	74,000	2.34	0.22	-	0%	-	0%	-	0%	-	0%
Jitendra A. Agrawal HUF	766	0.02	0.00	-	0%	-	0%	-	0%	-	0%
Vinodkumar B. Agrawal HUF	13,000	0.41	0.04	-	0%	-	0%	-	0%	-	0%
Kirankumar B. Agrawal HUF	34,200	1.08	0.10	-	0%	-	0%	-	0%	-	0%
Mr. Kirankumar Babulal Agrawal	31,200	0.99	0.09	-	0%	-	0%	-	0%	-	0%
Mr. Pankaj Vinodkumar Agrawal	89,300	2.83	0.27	-	0%	-	0%	-	0%	-	0%
Mr. Jitendra Ashokkumar Agrawal	500	0.02	0.00	-	0%	-	0%	-	0%	-	0%
Ms. Rakhi Tarun Garg	1,01,000	3.20	0.30	-	0%	-	0%	-	0%	-	0%
Ms. Megha Pankaj Agrawal	1,000	0.03	0.00	-	0%	-	0%	-	0%	-	0%
Ms. Urmilla Kirankumar Agrawal	80,000	2.53	0.24	-	0%	-	0%	-	0%	-	0%
Mr. Vinodkumar Babulal Agrawal	97,200	3.08	0.29	-	0%	-	0%	-	0%	-	0%
Ms. Rajkumari Ashokkumar Agrawal	41,100	1.30	0.12	-	0%	-	0%	-	0%	-	0%
Mr. Ashokkumar Babulal Agrawal	2,02,000	6.40	0.61	-	0%	-	0%	-	0%	-	0%
Mr. Rahul Vinodkumar Agrawal	1,000	0.03	0.00	-	0%	-	0%	-	0%	-	0%
Ms. Nidhi Ankit Agrawal	1,000	0.03	0.00	-	0%	-	0%	-	0%	-	0%
Ms. Rakhi Jitendra Agrawal	10,000	0.32	0.03	-	0%	-	0%	-	0%	-	0%
Mr. Ankit Kirankumar Agrawal	1,94,800	6.17	0.59	-	0%	-	0%	-	0%	-	0%
Ms. Santosh Vinodkumar Agrawal	22,100	0.70	0.07	-	0%	-	0%	-	0%	-	0%
Total (A)	13,53,892	42.87	4.08	-	0%	-	0%	-	0%	-	0%
2) Acquirers											
Mr. Ashu Bishoi	-	0%	0%	6,76,946	2.04%	80,00,000	24.13%	41,52,254	12.52%	1,28,29,200	38.69%
Mr. Yagnik Tank	-	0%	0%	6,76,946	2.04%	1,55,00,000	46.75%	41,52,254	12.52%	2,03,29,200	61.31%
Total (B)	-	0%	0%	13,53,892	4.08%	2,35,00,000	70.87%	83,04,508	25.04%	2,66,58,400	10.00%
3) Public Shareholders (other than parties to the agreement, acquirers)											
(a) FIs/ MFs/ FPIs/ FII/ Banks, SFIs, Insurance Companies/ AIFs/ NBFCs	—	0%	0%	-	0%	-	0%	-	0%	—	0%
b) Others	18,04,508	57.13	5.44%	-	0%	65,00,000	19.60%	-	0%	—	0%
Total (C)	18,04,508	57.313%	5.44%	-	0%	65,00,000	19.60%	-	0%	—	0%
Total (A+B+C)	31,58,400	100%	9.52%	13,53,892	4.08%	3,00,00,000	90.47%	83,04,508	5.44%	3,31,58,400	100%

vii. Following point has been changed in Financial Arrangement in DLOF:

(6.2.1) The total funding requirement for the Offer (assuming full acceptances) i.e. for the acquisition of 83,04,508 Equity Shares of ₹10.00/- each from the public shareholders of the Target Company at Offer Price of ₹20.00/- (Rupees Twenty only) per Equity Share is ₹16,60,90,160/- (Rupees Sixteen Crore Sixty Lakhs Ninety Thousand One Hundred Sixty only) (the "Offer Consideration").

(6.2.6) In accordance with Regulation 17(1) of the SEBI (SAST) Regulations, 2011, the Acquirers has opened an escrow cash account bearing Account No: 000405166062 ("Escrow Cash Account") with ICICI Bank Limited, a banking company duly incorporated under the Companies Act, 1956 and registered as a banking company within the meaning of the Banking Regulation Act, 1949 and having its registered office at ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara, 390007, Gujarat, and acting through its branch situated at ICICI Bank Limited, Capital Markets Division, 5th Floor, HT Parekh Marg, Churchgate, Mumbai - 400020 and made a cash deposit of ₹4,16,00,000 (Four Crore Sixteen Lakhs only) in the Escrow Cash Account. The amount deposited in the escrow account is in compliance with the requirement of deposit of escrow amount as per Regulation 17 of SEBI (SAST) Regulation, 2011, i.e. more than 25% of the offer consideration payable to the Public under this open offer. The cash deposit has been confirmed by the Escrow Agent vide its letter dated April 04, 2026 for an amount of Rs 91,00,000 and for additional deposit on account of revision in offer size

amounting to Rs 3,25,00,000 has been confirmed vide letter dated May 14, 2026. Further Fixed deposit has been created against the aforesaid escrow amount and a lien has been marked in favor of the Manager to the offer on the said fixed deposit.

viii. Under Para 10 'DOCUMENTS FOR INSPECTION' following point has been added in documents for inspection:

- Escrow Agreement dated January 06, 2026 executed between Acquirer, ICICI Bank Limited and Grow House Wealth Management Private Limited along with addendum escrow agreement dated 15th May, 2026.

Issued by the Manager to the Offer on behalf of the Acquirer



Grow House Wealth Management Private Limited
(CIN: U67100GJ2022PTC133630)
A-606, Privilion, B/H. Iscon Temple, Ambli-Bopal Road, S.G. Highway, Ahmedabad-380054, Gujarat, India
Tel: +91 79353 33132 / +91-79-35333682
E-mail: takeover@growhousewealth.com
Website: www.growhousewealth.com
Contact Person: Mr. Hill Shah
SEBI Reg. No: INM000013262
Validity: Permanent

FOR AND ON BEHALF OF THE ACQUIRERS:
Sd/-
Ashu Bishnoi Yagnik Tank
Acquirer 1 Acquirer 2
Place: Surat
Date: May 15 2026

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KRISHNA CAPITAL AND SECURITIES LIMITED

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- Following Para in Risk Factor: Relating to the Offer has been updated in DLOF:

2(b) This is a mandatory Offer for acquisition of up to 83,04,508 Offer Shares representing 25.04%* of the Emerging Voting Share Capital of the Target Company, made by the Acquirers to the Public Shareholders of the Target Company. If the number of Equity Shares validly tendered by the Public Shareholders under this Offer is more than the Offer Size, then the Offer Shares validly tendered by the Public Shareholders will be accepted on a proportionate basis, subject to acquisition of a maximum of 83,04,508 Equity Shares, representing 25.04%* of the Emerging Voting Share Capital.

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(3.2.9) The Acquirers have deposited an amount of ₹4,16,00,000/- i.e., more than 25.00% of the total consideration payable in the Offer, assuming full acceptance in the Escrow Account pursuant to this Offer. The amount deposited in the escrow account is in compliance with the requirement of deposit of escrow amount as per Regulation 17 of SEBI (SAST) Regulation, 2011, i.e. more than 25% of the offer consideration payable to the Public under this open offer. The cash deposit has been confirmed by the Escrow Agent vide its letter dated April 04, 2026 for an amount of Rs 91,00,000/- and for additional deposit on account of revision in offer size amounting to Rs 3,25,00,000 has been confirmed vide letter dated May 14, 2026.

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steps to facilitate the compliance by the Target Company with the relevant provisions prescribed under the Securities Contract (Regulation) Rules, 1957, as amended, as per the requirements of Regulation 7 (4) of the SEBI (SAST) Regulations and/or the SEBI (LODR) Regulations, within the time period stated therein, i.e., to bring down the non-public shareholding to 75.00% within 12 months from the date of such fall in the public shareholding to below 25.00%, through permitted routes and/or any other such routes as may be approved by SEBI from time to time. Upon completion of this Offer, assuming full acceptances, the Acquirers will hold 3,31,58,400 Equity Shares, representing 100.00% of the Emerging Voting Share Capital of the Target Company.

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(3.3.1) This Offer is a triggered mandatory open offer in compliance with the provisions of Regulations 3 (1), and 4 of the SEBI (SAST) Regulations pursuant to the execution of the Share Purchase Agreement and allotment of Equity Shares on preferential basis as per board meeting held on March 26, 2026. These Underlying Transactions will result in the Acquirers acquiring more than 25.00% of the Emerging Voting Share Capital of the Target Company. Pursuant to this completion of the Underlying Transaction and this Offer, the Acquirers will hold up to 100.00% of the Emerging Voting Share Capital of the Target Company.

(3.4) Shareholding and Acquisition Details:

Details	Acquirer 1	Acquirer 2	Total
Name of Acquirers	Mr. Ashu Bishnoi	Mr. Yagnik Tank	2
Address	F-801 Elysium Avenue Near Ginger Hotel Piplod Surat 395007, India	E-1/1001, Avadh Copper Stone, B/s Avadh Uthopia Club, Silent Zone, Airport Road, Surat 395007, India	Not Applicable
Name(s) of persons in control / promoters of Acquirers / PAC where Acquirers / PAC are companies	Not Applicable	Not Applicable	Not Applicable

- Following point has been changed in Background of the Target Company (Krishna Capital and Securities Limited) in DLOF:

(5.19) Pre and Post Offer Shareholding Pattern of the Target Company is as follows:

Shareholder 's' Category	Shareholding/voting rights prior to the acquisition and offer			Equity Shares and Voting Share Capital proposed to be acquired through Share Purchase Agreement		Equity Shares and Voting Share Capital proposed to be acquired through Preferential Issue of Equity Shares		Equity Shares/voting rights to be acquired in Offer (assuming full acceptances)		Shareholding /voting rights after acquisition as stipulated under the Transactions and this Offer (A+B+C+D)	
	No. of Equity Shares	% of Pre Issue Voting Share Capital	% of Emerging Voting Share Capital	No. of Equity Shares	% of Emerging Voting Share Capital	No. of Equity Shares	% of Emerging Voting Share Capital	No. of Equity Shares	% of Emerging Voting Share Capital	No. of Equity Shares	% of Emerging Voting Share Capital
1) Existing Promoter & Promoter Group											
a) Parties to the agreement											
M/s. Krishna Sharebroking Services Private Limited	70,500	2.23	0.21	-	0%	-	0%	-	0%	-	0%
M/s. Radius Global Private Limited	2,89,226	9.16	0.87	-	0%	-	0%	-	0%	-	0%
Ashokkumar B. Agrawal HUF	74,000	2.34	0.22	-	0%	-	0%	-	0%	-	0%
Jitendra A. Agrawal HUF	766	0.02	0.00	-	0%	-	0%	-	0%	-	0%
Vinodkumar B. Agrawal HUF	13,000	0.41	0.04	-	0%	-	0%	-	0%	-	0%
Kirankumar B. Agrawal HUF	34,200	1.08	0.10	-	0%	-	0%	-	0%	-	0%
Mr. Kirankumar Babulal Agrawal	31,200	0.99	0.09	-	0%	-	0%	-	0%	-	0%
Mr. Pankaj Vinodkumar Agrawal	89,300	2.83	0.27	-	0%	-	0%	-	0%	-	0%
Mr. Jitendra Ashokkumar Agrawal	500	0.02	0.00	-	0%	-	0%	-	0%	-	0%
Ms. Rakhi Tarun Garg	1,01,000	3.20	0.30	-	0%	-	0%	-	0%	-	0%
Ms. Megha Pankaj Agrawal	1,000	0.03	0.00	-	0%	-	0%	-	0%	-	0%
Ms. Urmilla Kirankumar Agrawal	80,000	2.53	0.24	-	0%	-	0%	-	0%	-	0%
Mr. Vinodkumar Babulal Agrawal	97,200	3.08	0.29	-	0%	-	0%	-	0%	-	0%
Ms. Rajkumari Ashokkumar Agrawal	41,100	1.30	0.12	-	0%	-	0%	-	0%	-	0%
Mr. Ashokkumar Babulal Agrawal	2,02,000	6.40	0.61	-	0%	-	0%	-	0%	-	0%
Mr. Rahul Vinodkumar Agrawal	1,000	0.03	0.00	-	0%	-	0%	-	0%	-	0%
Ms. Nidhi Ankit Agrawal	1,000	0.03	0.00	-	0%	-	0%	-	0%	-	0%
Ms. Rakhi Jitendra Agrawal	10,000	0.32	0.03	-	0%	-	0%	-	0%	-	0%
Mr. Ankit Kirankumar Agrawal	1,94,800	6.17	0.59	-	0%	-	0%	-	0%	-	0%
Ms. Santosh Vinodkumar Agrawal	22,100	0.70	0.07	-	0%	-	0%	-	0%	-	0%
Total (A)	13,53,892	42.87	4.08	-	0%	-	0%	-	0%	-	0%
2) Acquirers											
Mr. Ashu Bishnoi	-	0%	0%	6,76,946	2.04%	80,00,000	24.13%	41,52,254	12.52%	1,28,29,200	38.69%
Mr. Yagnik Tank	-	0%	0%	6,76,946	2.04%	1,55,00,000	46.75%	41,52,254	12.52%	2,03,29,200	61.31%
Total (B)	-	0%	0%	13,53,892	4.08%	2,35,00,000	70.87%	83,04,508	25.04%	2,66,58,400	100.00%
3) Public Shareholders (other than parties to the agreement, acquirers)											
a) FIs/ MFs/ FPIs/ FIIs/ Banks, SFIs, Insurance Companies/ AIFs/ NBFCs	-	0%	0%	-	0%	-	0%	-	0%	-	0%
b) Others	18,04,508	57.13	5.44%	-	0%	65,00,000	19.60%	-	0%	-	0%
Total (C)	18,04,508	57.313%	5.44%	-	0%	65,00,000	19.60%	-	0%	-	0%
Total (A+B+C)	31,58,400	100%	9.52%	13,53,892	4.08%	3,00,00,000	90.47%	83,04,508	5.44%	3,31,58,400	100%

- Following point has been changed in Financial Arrangement in DLOF:

(6.2.1) The total funding requirement for the Offer (assuming full acceptances) i.e. for the acquisition of 83,04,508 Equity Shares of ₹10.00/- each from the public shareholders of the Target Company at Offer Price of ₹20.00/- (Rupees Twenty only) per Equity Share is ₹16,60,90,160/- (Rupees Sixteen Crore Sixty Lakhs Ninety Thousand One Hundred Sixty only) (the "Offer Consideration").

(6.2.6) In accordance with Regulation 17(1) of the SEBI (SAST) Regulations, 2011, the Acquirers has opened an escrow cash account bearing Account No: 000405166062 ("Escrow Cash Account") with ICICI Bank Limited, a banking company duly incorporated under the Companies Act, 1956 and registered as a banking company within the meaning of the Banking Regulation Act, 1949 and having its registered office at ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara, 390007, Gujarat, and acting through its branch situated at ICICI Bank Limited, Capital Markets Division, 5th Floor, HT Parekh Marg, Churchgate, Mumbai - 400020 and made a cash deposit of ₹4,16,00,000 (Four Crore Sixteen Lakhs only) in the Escrow Cash Account. The amount deposited in the escrow account is in compliance with the requirement of deposit of escrow amount as per Regulation 17 of SEBI (SAST) Regulation, 2011, i.e. more than 25% of the offer consideration payable to the Public under this open offer. The cash deposit has been confirmed by the Escrow Agent vide its letter dated April 04, 2026 for an amount of Rs 91,00,000 and for additional deposit on account of revision in offer size

amounting to Rs 3,25,00,000 has been confirmed vide letter dated May 14, 2026. Further Fixed deposit has been created against the aforesaid escrow amount and a lien has been marked in favor of the Manager to the offer on the said fixed deposit.

- Under Para 10 "DOCUMENTS FOR INSPECTION" following point has been added in documents for inspection:

• Escrow Agreement dated January 06, 2026 executed between Acquirer, ICICI Bank Limited and Grow House Wealth Management Private Limited along with addendum escrow agreement dated 15th May, 2026.

Issued by the Manager to the Offer on behalf of the Acquirer



Grow House Wealth Management Private Limited
(CIN: U67100GJ2022PTC133630)
A-606, Privilon, B/H. Iscon Temple, Ambli-Bopal Road, S.G. Highway, Ahmedabad-380054, Gujarat, India
Tel: +91 79353 33132 / +91-79-35333682
E-mail: takeover@growhousewealth.com
Website: www.growhousewealth.com
Contact Person: Mr. Hill Shah
SEBI Reg. No: INM000013262
Validity: Permanent

FOR AND ON BEHALF OF THE ACQUIRERS:
Sd/- Sd/-
Ashu Bishnoi Yagnik Tank
Acquirer 1 Acquirer 2
Place: Surat
Date: May 15 2026

ADDENDUM CUM CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT, DETAILED PUBLIC STATEMENT AND DRAFT LETTER OF OFFER FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

KRISHNA CAPITAL AND SECURITIES LIMITED

("KRISHNACAP" / "TARGET COMPANY")

Corporate Identification Number (CIN): L67120GJ1994PLC023803

Registered Office: 403, Mauryansh Elanza, Shyamal Cross Road, B/h, Parekh Hospital, Satellite, Ahmedabad, Gujarat, 380015;
Tel No: +91-079-26768572; E-mail ID: ksbspl@yahoo.in; Website: http://www.kcsl.co.in

Open Offer for acquisition of up to 83,04,508 (Eighty-Three Lakhs Four Thousand Five Hundred Eight) fully paid up equity of face value of Rs 10 (Indian Rupees Ten) each of Krishna Capital and Securities Limited ("KRISHNACAP"), representing 25.04% Of The Emerging Voting Share Capital of the Target Company from the Public Shareholders of the Target Company by Ashu Bishnoi ("Acquirer 1") And Yagnik Tank ("Acquirer 2") (Acquirer 1 and Acquirer 2 collectively referred To as "Acquirers"), ("Open Offer" or "Offer").

THIS ADDENDUM CUM CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT, DETAILED PUBLIC STATEMENT AND DRAFT LETTER OF OFFER IS ISSUED BY GROW HOUSE WEALTH MANAGEMENT PRIVATE LIMITED, THE MANAGER TO THE OFFER, ON BEHALF OF ASHU BISHNOI ("ACQUIRER 1") AND YAGNIK TANK ("ACQUIRER 2") (ACQUIRER 1 AND ACQUIRER 2 COLLECTIVELY REFERRED TO AS "ACQUIRERS"), IN ACCORDANCE WITH THE PROVISIONS OF REGULATION 18 (7) OF SEBI (SAST) REGULATIONS ("PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND DRAFT LETTER OF OFFER").

This Corrigendum to the Public Announcement, Detailed Public Statement and Draft Letter of Offer is to be read in conjunction with the:

- Public Announcement dated Thursday, March 26, 2026 ("Public Announcement").
- Detailed Public Statement dated Saturday, April 04, 2026, in connection with this Offer, published on behalf of the Acquirer on Monday, April 06, 2026, in Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (All India Edition), Mumbai Lakshadweep (Marathi daily) (Mumbai Edition) ("Newspapers") (Detailed Public Statement).
- Draft Letter of Offer dated Monday, April 13, 2026 filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations ("Draft Letter of Offer").

This Corrigendum is being issued in all the newspaper in which the DPS was published.

Capitalised terms used but not defined in this Corrigendum shall have the meaning assigned to such terms in the PA, DPS, DLOF.

The Public Shareholders of Krishna Capital and Securities Limited ("Target Company") are requested to note the developments/amendments with respect to and in connection with PA, DPS and DLOF:

A. Offer Size

The Offer Size is being updated due to change in Open Offer size from 18,04,508 to 83,04,508.

1. Key Changes/Updates made in DLOF:

Public Shareholders are requested to note the following material updates to the PA, DPS, DLOF due to revision in Open Offer Size in relation to the Open Offer:

- In the Cover Page, below the Acquirers' and Target Company's details, the following paragraph should be read as follows:

"to acquire up to 83,04,508 (Eighty Three Lakh Four Thousand Five Hundred and Eight) fully paid Equity Shares of face value of ₹10/- each ("Offer Shares") representing 25.04% (Twenty Five Point Four Percent) of the Voting Share Capital of the Target Company on a fully diluted basis, as of the 10th (Tenth) working day from the closure of the Tendering Period of the Open Offer, for cash at a price of ₹20.00/- (Rupees Twenty Only) per Equity Share ("Offer Price")."

- Following Para in Risk Factor: Relating to the Offer has been updated in DLOF:

- This is a mandatory Offer for acquisition of up to 83,04,508 Offer Shares representing 25.04%* of the Emerging Voting Share Capital of the Target Company, made by the Acquirers to the Public Shareholders of the Target Company. If the number of Equity Shares validly tendered by the Public Shareholders under this Offer is more than the Offer Size, then the Offer Shares validly tendered by the Public Shareholders will be accepted on a proportionate basis, subject to acquisition of a maximum of 83,04,508 Equity Shares, representing 25.04%* of the Emerging Voting Share Capital.

*As per Regulation 7 of the SEBI (SAST) Regulations, 2011, the Offer Size, for the Open Offer under Regulations 3(1) and 4 of the SEBI (SAST) Regulations, should be for at least 26% (Twenty Six Percent) of the Emerging Voting Share Capital of the Target Company. However as per Regulation 7(6) of the SEBI (SAST) Regulation, 2011, the Offer Size is restricted to 83,04,508 (Eighty-Three Lakh Four Thousand Five Hundred and Eight) Equity Shares, being the Equity Shares held by the Eligible Public Shareholders, representing 25.04% (Twenty-Five Point Four Percent) of the Emerging Voting Share Capital of the Target Company.

- Following Definitions have been updated in DLOF:

Escrow Amount	The amount aggregating to ₹4,16,00,000/- maintained by the Acquirers with the Escrow Banker, in accordance with the Escrow Agreement.
Maximum Consideration	The total funding requirement for this Offer, assuming full acceptance of this Offer being ₹16,60,90,160/-, that will be offered to the Public Shareholders who validly tender their Equity Shares in the Offer.
Offer/Open Offer	Open Offer for acquisition of up to 83,04,508 (Eighty-Three Lakh Four Thousand Five Hundred and Eight) Equity Shares of the face value of ₹10/- each, representing 25.04% of the Emerging Voting Share Capital of the Target Company at a price of ₹20/- (Rupees Twenty only) per fully paid-up Equity Share payable in cash.
Offer Shares	83,04,508 (Eighteen Lakhs Four Thousand Five Hundred Eight) fully paid Equity Shares of the Face Value of ₹10/- each ("Offer Shares"), representing 25.04% (Twenty-Five Point Four Percent) of the Emerging Voting Share Capital of the Target Company.

- Following point has been changed in Details of the Proposed Offer in DLOF:

- The Acquirers hereby make this Offer to the existing shareholders (other than the parties to the SPA) to acquire up to 83,04,508 (Eighteen Lakhs Four Thousand Five Hundred Eight) Equity Shares of face value of ₹10/- (Rupees Ten Only) constituting 25.04% of the Emerging Voting Share capital of the Target Company on the 10th (Tenth) working day from the closure of the Tendering Period ("Offer Size") at a price of ₹20.00/- (Rupees Twenty Only) per Equity Share payable in cash, subject to the terms and conditions set out in the Public Announcement, the Detailed Public Statement, and the Letter of Offer, that will be sent to the shareholders of the Target Company.

- The Acquirers will accept all the Offer Shares of the Target Company, that are tendered in valid form in terms of this Offer up to a maximum of 83,04,508 Equity Shares, representing 25.04% of the Emerging Voting Share Capital of the Target Company.

- The Acquirers have deposited an amount of ₹4,16,00,000/- i.e., more than 25.00% of the total consideration payable in the Offer, assuming full acceptance in the Escrow Account pursuant to this Offer. The amount deposited in the escrow account is in compliance with the requirement of deposit of escrow amount as per Regulation 17 of SEBI (SAST) Regulation, 2011, i.e. more than 25% of the offer consideration payable to the Public under this open offer. The cash deposit has been confirmed by the Escrow Agent vide its letter dated April 04, 2026 for an amount of Rs 91,00,000/- and for additional deposit on account of revision in offer size amounting to Rs 3,25,00,000 has been confirmed vide letter dated May 14, 2026.

- As per Regulation 38 of the SEBI (LODR) Regulations read with Rule 19A of the Securities Contract (Regulation) Rules, 1957, as amended, the Target Company is required to maintain minimum public shareholding, as determined in accordance with the Securities Contract (Regulation) Rules, 1957, as amended, on a continuous basis for listing. Upon completion of the Underlying Transaction and this Offer, if the public shareholding of the Target Company falls below the minimum level of public shareholding as required to be maintained by the Target Company as per the Securities Contract (Regulation) Page 18 of 66 Rules, 1957, as amended, and the SEBI (LODR) Regulations, the Acquirers undertakes to take necessary

steps to facilitate the compliance by the Target Company with the relevant provisions prescribed under the Securities Contract (Regulation) Rules, 1957, as amended, as per the requirements of Regulation 7 (4) of the SEBI (SAST) Regulations and/or the SEBI (LODR) Regulations, within the time period stated therein, i.e., to bring down the non-public shareholding to 75.00% within 12 months from the date of such fall in the public shareholding to below 25.00%, through permitted routes and/or any other such routes as may be approved by SEBI from time to time. Upon completion of this Offer, assuming full acceptances, the Acquirers will hold 3,31,58,400 Equity Shares, representing 100.00% of the Emerging Voting Share Capital of the Target Company.

Further, any failure to comply with the Minimum Public Shareholding (MPS) requirements may result in noncompliance with the provisions of the Securities Contracts (Regulation) Rules, 1957 and SEBI (LODR) Regulations, 2015.

- Following point has been changed in Object of the Offer in DLOF:

- This Offer is a triggered mandatory open offer in compliance with the provisions of Regulations 3 (1), and 4 of the SEBI (SAST) Regulations pursuant to the execution of the Share Purchase Agreement and allotment of Equity Shares on preferential basis as per board meeting held on March 26, 2026. These Underlying Transactions will result in the Acquirers acquiring more than 25.00% of the Emerging Voting Share Capital of the Target Company. Pursuant to this completion of the Underlying Transaction and this Offer, the Acquirers will hold up to 100.00% of the Emerging Voting Share Capital of the Target Company.

(3.4) Shareholding and Acquisition Details:

Details	Acquirer 1	Acquirer 2	Total
Name of Acquirers	Mr. Ashu Bishnoi	Mr. Yagnik Tank	2
Address	F-801 Elysium Avenue Near Ginger Hotel Piplod Surat 395007, India	E-1/1001, Avadh Copper Stone, B/s Avadh Uthopia Club, Silent Zone, Airport Road, Surat 395007, India	Not Applicable
Name(s) of persons in control / promoters of Acquirers / PAC where Acquirers / PAC are companies	Not Applicable	Not Applicable	Not Applicable

- Following point has been changed in Background of the Target Company (Krishna Capital and Securities Limited) in DLOF:

- Pre and Post Offer Shareholding Pattern of the Target Company is as follows:

Shareholder s' Category	Shareholding/voting rights prior to the acquisition and offer			Equity Shares and Voting Share Capital proposed to be acquired through Share Purchase Agreement		Equity Shares and Voting Share Capital proposed to be acquired through Preferential Issue of Equity Shares		Equity Shares/voting rights to be acquired in Offer (assuming full acceptances)		Shareholding /voting rights after acquisition as stipulated under the Transactions and this Offer (A+B+C+D)	
	No. of Equity Shares	% of Pre Issue Voting Share Capital	% of Emerging Voting Share Capital	No. of Equity Shares	% of Emerging Voting Share Capital	No. of Equity Shares	% of Emerging Voting Share Capital	No. of Equity Shares	% of Emerging Voting Share Capital	No. of Equity Shares	% of Emerging Voting Share Capital
1) Existing Promoter & Promoter Group											
a) Parties to the agreement											
M/s. Krishna Sharebroking Services Private Limited	70,500	2.23	0.21	-	0%	-	0%	-	0%	-	0%
M/s. Radius Global Private Limited	2,89,226	9.16	0.87	-	0%	-	0%	-	0%	-	0%
Ashokkumar B. Agrawal HUF	74,000	2.34	0.22	-	0%	-	0%	-	0%	-	0%
Jitendra A. Agrawal HUF	766	0.02	0.00	-	0%	-	0%	-	0%	-	0%
Vinodkumar B. Agrawal HUF	13,000	0.41	0.04	-	0%	-	0%	-	0%	-	0%
Kirankumar B. Agrawal HUF	34,200	1.08	0.10	-	0%	-	0%	-	0%	-	0%
Mr. Kirankumar Babulal Agrawal	31,200	0.99	0.09	-	0%	-	0%	-	0%	-	0%
Mr. Pankaj Vinodkumar Agrawal	89,300	2.83	0.27	-	0%	-	0%	-	0%	-	0%
Mr. Jitendra Ashokkumar Agrawal	500	0.02	0.00	-	0%	-	0%	-	0%	-	0%
Ms. Rakhi Tarun Garg	1,01,000	3.20	0.30	-	0%	-	0%	-	0%	-	0%
Ms. Megha Pankaj Agrawal	1,000	0.03	0.00	-	0%	-	0%	-	0%	-	0%
Ms. Urmilla Kirankumar Agrawal	80,000	2.53	0.24	-	0%	-	0%	-	0%	-	0%
Mr. Vinodkumar Babulal Agrawal	97,200	3.08	0.29	-	0%	-	0%	-	0%	-	0%
Ms. Rajkumari Ashokkumar Agrawal	41,100	1.30	0.12	-	0%	-	0%	-	0%	-	0%
Mr. Ashokkumar Babulal Agrawal	2,02,000	6.40	0.61	-	0%	-	0%	-	0%	-	0%
Mr. Rahul Vinodkumar Agrawal	1,000	0.03	0.00	-	0%	-	0%	-	0%	-	0%
Ms. Nidhi Ankit Agrawal	1,000	0.03	0.00	-	0%	-	0%	-	0%	-	0%
Ms. Rakhi Jitendra Agrawal	10,000	0.32	0.03	-	0%	-	0%	-	0%	-	0%
Mr. Ankit Kirankumar Agrawal	1,94,800	6.17	0.59	-	0%	-	0%	-	0%	-	0%
Ms. Santosh Vinodkumar Agrawal	22,100	0.70	0.07	-	0%	-	0%	-	0%	-	0%
Total (A)	13,53,892	42.87	4.08	-	0%	-	0%	-	0%	-	0%
2) Acquirers											
Mr. Ashu Bishoi	-	0%	0%	6,76,946	2.04%	80,00,000	24.13%	41,52,254	12.52%	1,28,29,200	38.69%
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Total (B)	-	0%	0%	13,53,892	4.08%	2,35,00,000	70.87%	83,04,508	25.04%	2,66,58,400	10.00%
3) Public Shareholders (other than parties to the agreement, acquirers)											
(a) FIs/ MFs/ FPIs/ FIIIs/ Banks, SFIs, Insurance Companies/ AIFs/ NBFCs	-	0%	0%	-	0%	-	0%	-	0%	-	0%
b) Others	18,04,508	57.13	5.44%	-	0%	65,00,000	19.60%	-	0%	-	0%
Total (C)	18,04,508	57.313%	5.44%	-	0%	65,00,000	19.60%	-	0%	-	0%
Total (A+B+C)	31,58,400	100%	9.52%	13,53,892	4.08%	3,00,00,000	90.47%	83,04,508	5.44%	3,31,58,400	100%

- Following point has been changed in Financial Arrangement in DLOF:

- The total funding requirement for the Offer (assuming full acceptances) i.e. for the acquisition of 83,04,508 Equity Shares of ₹10.00/- each from the public shareholders of the Target Company at Offer Price of ₹20.00/- (Rupees Twenty only) per Equity Share is ₹16,60,90,160/- (Rupees Sixteen Crore Sixty Lakhs Ninety Thousand One Hundred Sixty only) (the "Offer Consideration").

- In accordance with Regulation 17(1) of the SEBI (SAST) Regulations, 2011, the Acquirers has opened an escrow cash account bearing Account No: 000405166062 ("Escrow Cash Account") with ICICI Bank Limited, a banking company duly incorporated under the Companies Act, 1956 and registered as a banking company within the meaning of the Banking Regulation Act, 1949 and having its registered office at ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara, 390007, Gujarat, and acting through its branch situated at ICICI Bank Limited, Capital Markets Division, 5th Floor, HT Parekh Marg, Churchgate, Mumbai - 400020 and made a cash deposit of ₹4,16,00,000 (Four Crore Sixteen Lakhs only) in the Escrow Cash Account. The amount deposited in the escrow account is in compliance with the requirement of deposit of escrow amount as per Regulation 17 of SEBI (SAST) Regulation, 2011, i.e. more than 25% of the offer consideration payable to the Public under this open offer. The cash deposit has been confirmed by the Escrow Agent vide its letter dated April 04, 2026 for an amount of Rs 91,00,000 and for additional deposit on account of revision in offer size

amounting to Rs 3,25,00,000 has been confirmed vide letter dated May 14, 2026. Further Fixed deposit has been created against the aforesaid escrow amount and a lien has been marked in favor of the Manager to the offer on the said fixed deposit.

- Under Para 10 'DOCUMENTS FOR INSPECTION' following point has been added in documents for inspection:

- Escrow Agreement dated January 06, 2026 executed between Acquirer, ICICI Bank Limited and Grow House Wealth Management Private Limited along with addendum escrow agreement dated 15th May, 2026.

Issued by the Manager to the Offer on behalf of the Acquirer



Grow House Wealth Management Private Limited
(CIN: U67100GJ2022PTC133630)
A-606, Privilon, B/H. Iscon Temple, Ambli-Bopal Road, S.G. Highway, Ahmedabad-380054, Gujarat, India
Tel: +91 79353 33132 / +91-79-35333682
E-mail: takeover@growhousewealth.com
Website: www.growhousewealth.com
Contact Person: Mr. Hill Shah
SEBI Reg. No: INM000013262
Validity: Permanent

FOR AND ON BEHALF OF THE ACQUIRERS:

Sd/- Ashu Bishnoi
Acquirer 1

Sd/- Yagnik Tank
Acquirer 2

Place: Surat
Date: May 15 2026